

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.11950/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA No.681/1984 passed by the High Court of Judicature at Allahabad]

ASHOK

Petitioner

VERSUS

THE STATE OF UTTAR PRADESH

Respondent

(REPORT HAS BEEN RECEIVED)

Date : 02-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Parinav Gupta, Adv.
Mr. Pardeep Gupta, Adv.
Mrs. Mansi Gupta, Adv.
Dr. Mrs. Vipin Gupta, AOR

For Respondent(s) Mr. Ankit Goel, AOR
Mr. Nikhil Sharma, Adv.
Mr. Harshit Singhal, Adv.
Mr. Shantanu Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The Sessions Judge, Kanpur Nagar has filed a report dated 04th November, 2024 in compliance with the order of this Court dated 24th September, 2024.
2. Let a copy of the report be made available to learned counsel for the parties within a week from date.

3. Re-list the special leave petition after two weeks.

(RASHMI DHYANI PANT)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)